

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DNB IMPEX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DNB IMPEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/07/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17290GJ2005PTC046386
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.18/A/B/C, Block No. 205 & 219, Saheli Industrial Estate, Vill: Karanj, Tal:Mandvi Surat GJ 394311
6.	Insolvency commencement date in respect of corporate debtor	22-07-2022 (Certified Copy of Order received on 26-07-2022)
7.	Estimated date of closure of insolvency resolution process	18-01-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Tejas Shah Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B 201, Narayan Krupa Avenue, Opp. Prennathir Derasar, Jodhpur, Satellite, Ahmedabad, Gujarat – 380015 Email: tejasshah44@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat- 380014 Email: iptejaskshah@gmail.com
11.	Last date for submission of claims	09-08-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the DNB Impex Private Limited on 22-07-2022 (Certified Copy of Order received on 26-07-2022).

The creditors of DNB Impex Private Limited are hereby called upon to submit their claims with proof on or before 09-08-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-07-2022
Place: Ahmedabad



Tejas Shah

CA Tejas Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P00089/2017-18/10185
AFA Valid till 24/11/2022